

ITEM NO.24 Court 1 (Video Conferencing)

SECTION II-C

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrL.) No(s).10003/2021

(Arising out of impugned final judgment and order dated 17-12-2021 in CRLOP(MD) No.18236/2021 passed by the High Court of Judicature at Madras at Madurai)

K.T. RAJENTHRABHALAJI

Petitioner(s)

VERSUS

STATE THROUGH THE INSPECTOR OF POLICE

Respondent(s)

(FOR ADMISSION and I.R. and IA No.168112/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.168111/2021-EXEMPTION FROM FILING O.T. and IA No.168109/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(CrL) No. 10051/2021 (II-C)

(FOR ADMISSION and I.R. and IA No.168927/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.168926/2021-EXEMPTION FROM FILING O.T. and IA No.168925/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 06-01-2022 These petitions were called on for hearing today.
CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Mr. Dushyant Dave, Sr.Adv.
In SLP(CrL.) Mr. A. Velan, Adv.
10003/2021 Mr. E. Marees Kumar, Adv.
Ms. Navpreet Kaur, Adv.
Ms. Neha Sangwan, Adv.
Mr. Rudraksh Gupta, Adv.
Mr. A. Lakshminarayanan, AOR

In SLP(CrL.)10051/ Mr. V.Giri, Sr.Adv.
21 Mr. A. Velan, Adv.
Mr. E. Marees Kumar, Adv.
Ms. Navpreet Kaur, Adv.
Mr. Rudraksh Gupta, Adv.
Mr. A. Lakshminarayanan, AOR

For Respondent(s) Mr. V.Krishnamurthy, Sr.Adv.
For State of T.N. Dr. Joseph Aristotle S., AOR
Ms. Preeti Singh, Adv.
Ms. Nupur Sharma, Adv.
Mr. Sanjeev Kumar Mahara, Adv.

Mr. Saurabh Ajay Gupta, AOR

In SLP(CrI.)No. Mr. Anish R. Shaw, Adv.
10051/21 Mr. P. Soma Sundaram, AOR

UPON hearing the counsel the Court made the following
O R D E R
The Court is convened through Video Conferencing.

SLP(CrI.)No.10003/2021

Heard learned senior counsel for the petitioner.

Issue notice.

Dr. Joseph Aristotle S., learned counsel who appears on
caveat on behalf of the respondent - State, accepts and waives
service of formal notice upon the said respondent.

Counter affidavit be filed by 08.01.2022.

List on 10.01.2022 along with WP @ Provisional
Application No.570/2022(D 1003/2022).

Counsel for the petitioner is directed to serve the copy
of the petition to the standing counsel for the respondent - State
immediately.

SLP(CrI) No.10051/2021

Heard learned senior counsel for the petitioners.

Issue notice.

Dr. Joseph Aristotle S., learned counsel who appears on
caveat on behalf of the respondent -State, accepts and waives
service of formal notice upon the said respondent.

Counter affidavit be filed by 08.01.2022.

List on 10.01.2022.

Meanwhile, there shall be stay of arrest of petitioner
No.2(N.Baburaj), petitioner No.3(V.S.Balaram) and petitioner No.4
(S.K.Muthupandian).

Counsel for the petitioners is directed to serve the copy
of the petition to the standing counsel for the respondent - State
immediately.

(SATISH KUMAR YADAV)
DEPUTY REGISTRAR

(R.S. NARAYANAN)
COURT MASTER (NSH)